

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1709**  
ANSWERED ON 03/08/2023

**VIDEO CONFERENCING FACILITY IN MAHARASHTRA AND DELHI  
COURTS**

**1709. SHRI ANIL DESAI:**

Will the Minister of LAW AND JUSTICE be pleased to state:-

- (a) the number of cases pending in the courts of Maharashtra and Delhi during the last five years;**
- (b) the list of magistrate, session courts, district courts and High Courts in which video conferencing system is fully functional for conducting the proceedings; and**
- (c) whether the facility is cent per cent in place, if not, time line prescribed for the completion of the same?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** As per information available on the National Judicial Data Grid (NJDG), number of cases pending in the High Courts and District and Subordinate Courts of Delhi and Maharashtra during the last five years is placed at *Annexure-I*.

**(b) & (c):** Under eCourts Mission Mode Project, during Phase I of the project video conferencing facility has been operationalized among 488 court complexes and 342 corresponding jails. In eCourts Phase II of the project, one video conference equipment each has been provided to all Court Complexes including taluk level courts and funds have been sanctioned for additional VC equipment for 14,443 court rooms. Funds for setting up 2506 VC Cabins have been made available. Additional 1500 VC Licenses have been acquired. VC facilities are already enabled between 3240 court complexes and corresponding 1272 jails. Through video conferencing, Bombay High Court along with its associated District and Subordinate courts, has heard 1,44,568 cases and Delhi High Court along with its associated District and Subordinate courts, has heard 50,44,286 cases till 30.06.2023. To bring about uniformity and standardization in the conduct of VC, an overarching order was passed by the Hon'ble Supreme Court of India on 6th April 2020 which gave legal sanctity and validity to the court hearings done through VC. Further, VC rules were framed by a 5-judge committee, which was circulated to all the High Courts for adoption after local contextualization.

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**STATEMENT REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 1709 FOR ANSWER ON 03.08.2023 REGARDING ‘VIDEO CONFERENCING FACILITY IN MAHARASHTRA AND DELHI COURTS’.**

Pendency in High Court and District Court in the last 5 years for Delhi and Maharashtra							
Sl.No	State	Name of Court	No. of Pending cases in last 5 years				
			As on 31.12.2018	As on 31.12.2019	As on 31.12.2020	As on 31.12.2021	As on 31.12.2022
1	Delhi	High Court	74536	80950	91195	100068	105271
		District & Subordinate Courts	834813	882366	955850	1082415	1293571
2	Maharashtra	High Court	287864	305962	559119	569018	610734
		District & Subordinate Courts	3531425	3821487	4516311	4881718	4982911

Source: National Judicial Data Grid (NJDG)

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